

the perquisites that may be allowed by the company will be as under:—

(i) Company's contribution towards Provident Fund:

Non-interchangeable ceiling of 10 per cent of salary.

(ii) Company's contribution towards Pension/Superannuation Fund:

Non-interchangeable ceiling of 15 per cent of salary.

(iii) Gratuity:

Payable in accordance with an approved fund and which does not exceed one-half month's salary for each completed year of service subject to a non-interchangeable ceiling of Rs. 30,000 or 20 months' salary whichever is less.

(iv) Medical benefits for self and family:

Non-interchangeable ceiling of 1 month's salary subject to a maximum of Rs. 5000/- per annum.

(v) Leave and leave travel concession.

(vi) Housing including furniture, fixtures, appliances, gas and electricity—Non-interchangeable ceiling of 40 per cent of salary on the condition that 10 per cent of salary would be borne by the Managerial Personnel;

(vii) Free use of company's car with driver;

(viii) Personal accident insurance;

(ix) Free telephone facility at residence.

(x) Fees of clubs, subject to a maximum of two clubs. Admission and life membership fees to clubs will not be allowed.

5.2. Minimum Remuneration

In the event of absence or inadequacy of profits in any financial year, a cut of 10 per cent will be imposed on the substantive salary while the ceiling on perquisites will not be altered. (No commission/bonus will be payable in the case of absence or inadequacy of profits).

5.3. Exceptions

Expatriates and persons possessing high or rare skills would not be covered by the ceilings on managerial remuneration. These cases will be decided on merits.

5.4. Application of revised guidelines

The revised guidelines will not be applicable to the existing managerial personnel in whose cases approval have already been accorded, for the remaining duration of their current tenure. They will be made applicable to these persons on their reappointment on the expiry of their current tenure.

Certifications given to Hindi Films with Scenes of Violence

2184. SHRI SARAT KAR: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that certificates have been given to the Hindi films which contain the scenes of violence, sex, dacoity and other crimes during last three years; and

(b) whether some of such type films which were issued certificates have also been banned later on and if so, the details thereof?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) During the calendar years 1976, 1977 and 1978 the number of Hindi feature films certified for unrestricted public exhibition and certified for public exhibition

bition restricted to adults, was as under.—

Year	'U' certificates	'A' certificates
1976 . . .	103	3
1977 . . .	128	6
1978 . . .	103	19

The story content may, and in fact does, involve depiction of scenes pertaining to violence, dacoity and other crimes, but the films are examined by the Board of Film Censors in accordance with the provisions of the Cinematograph Act 1952 and guidelines issued thereunder. According to these guidelines, the Board has to ensure that anti-social activities such as violence are not glorified or justified, that the modus operandi of criminals or other visuals or words likely to incite the commission of offence are not depicted and that pointless or avoidable scenes of violence or cruelty are not shown.

(b) The films "The Exorcist" (Revised) (English) and "Jadu Tona" (Hindi) which were earlier certified for public exhibition restricted to adults, were uncertified by the Central Government in exercise of the powers conferred under section 6(2) (a) of the Cinematograph Act 1952 on 6-2-79.

In 1978 the Board also cancelled the certificates in respect of the following Indian feature films:—

- (1) ILAYA THALAI MURAI (TAMIL)
- (2) AVALUDE RAVUKAL (MALAYALAM)
- (3) SATHRATHIL ORU RATHRI (MALAYALAM)
- (4) THAMBURATTY (MALAYALAM)
- (5) CHAL MAHANARANGA (TELOGU)

These films were exhibited in a form other than the ones in which they were certified. Applicants of some of these films have challenged the cancellation orders in courts of law. These cases are *sub judice*.

Contract with Foreign Oil Companies for Exploration of Off-Shore and On-Shore Oil Resources

2185. SHRI C. K. JAFFER SHARIEF: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) what are the details regarding contracts entered into by India with foreign oil companies for exploration of off shore and on-shore oil resources in the country during the last two years and the areas allotted to each company; and

(b) what is the number of cases in which such agreements are proposed to be reviewed?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H N BAHUGUNA): (a) No contract for exploration involving any lease of areas was entered into with any foreign company in the last two years.

(b) Does not arise.

Names of Hydel Project in each State

2196 SHRI DURGA CHAND: Will the Minister of ENERGY be pleased to state:

(a) the names of Hydel Projects in each State on which work is in progress at present;

(b) the date on which each project was cleared and the date on which the work on each project started;

(c) what was the scheduled dates of completion in each case separately and what are the reasons for delay;